

Report of Justice V.S. Malimath Committee

2433. SHRI K. CHANDRAN PILLAI:
SHRI M.V. RAJASEKHARAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Committee on revamping of the criminal justice system in India headed by Dr. Justice V.S. Malimath, has submitted its report to the Government of India;

(b) if so, the details in this regard;

(c) the action taken on the above report; and

(d) -whether the report is available for public reference; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMY): (a) to (d) The Criminal Justice System Reforms Committee appointed by the Government under the chairmanship of Dr. Justice V.S. Malimath, formerly Chief Justice of Karnataka and Kerala High Courts, has submitted its report to the Government on April 21,2003. The criminal law and criminal procedure are on the Concurrent List of the Seventh Schedule to the Constitution of India and, hence, require consultation with the State Governments and Governments of Union Territory administrations. The report of the-Committee is a public document.

Permission to private companies for laying ducts in Defence establishments

2434. SHRI RAJU PARMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have given permission to some private companies to carry out surveys for laying ducts for fiber optic cables in the most sensitive areas around Defence establishments in the country;

(b) if so, how many companies have applied and been permitted to survey and lay ducts around Defence establishments in the country; and

(c) whether proper scrutiny of these companies were undertaken before granting permission and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) to (c) Facts are being ascertained and will be laid on the Table of the House.

Compensation to persons displaced due to fencing at Indo-Pak Border

†2435. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that the residents of Ameen ka paar village under Shiv tehsil, district Barmer who were rehabilitated elsewhere at the time of fencing of Indo-Pak international border have not been paid compensation till date;

(b) if so, the reasons therefor; and

(c) the action taken by Government to provide compensation to affected families without any delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND): (a) Yes, Sir.

(b) and (c) Details of land acquired for fencing purposes in Rajasthan were called for from the State Government which have since been received. Funds would be released to the State Government for disbursement to the affected families after approval of the competent authority.

Meaningful discussions to resolve Ayodhya dispute

†2436. SHRI DATTA MEGHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to hold a meaningful discussions with various sections of the society keeping in view the results of Ramjanmabhumi Dispute at Ayodhya; and

(b) if so, the details of the scheme formulated by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (d) The Government is of the view that the Ayodhya dispute can be resolved, either through mutual agreement among all the parties concerned or through the verdict of the judiciary. Therefore pending judicial verdict, the Government will continue to facilitate all attempts to find an amicable resolution of the dispute.

†Original notice of the question was received in Hindi.